



2026:AHC:43579

HIGH COURT OF JUDICATURE AT ALLAHABAD
WRIT - C No. - 7680 of 2026

Santosh Kumar And 2 Others

.....Petitioner(s)

Versus

State Of U.P. And 8 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Mukesh Kumar, Rajesh Kumar Mishra
Counsel for Respondent(s)	:	C.S.C., Rameshwar Prasad Shukla

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the parties and perused the record.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the private respondent to notice and keeping this petition pending before this Court. However, in case the private respondent feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
3. The basic relief sought by the petitioners in the present petition is to direct the respondent No.2/Sub Divisional Magistrate, Tehsil Bandeesh, District Ballia to decide Case No. Nil of 2025 (Santosh Kumar and others Vs Amar Dev and others), under section 20/24 of U.P. Revenue Code 2006 expeditiously.
4. The matter is pending before the respondent No.2 since 20.06.2025 and considerable time has already been lapsed but till date no final decision has been taken in the matter.
5. In the facts and circumstances of the case, the present petition is disposed of directing the respondent No.2/Sub Divisional Magistrate, Tehsil Bandeesh, District Ballia to decide the aforesaid case ***strictly in accordance with law*** but without granting unnecessary adjournment unless there is no legal impediment.
6. It is made clear that this Court has not adjudicated the matter on merits.

(Prakash Padia,J.)

February 25, 2026
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